

in jobs. It is a constitutional device for equal distribution of political power among the oppressed classes. The Central Government should take notice of this state of affairs and ensure necessary action to check misinterpretation of the Creamy Layer and the destruction of the spirit of reservation. The Government should come forward to include reservation of Kerala in the 9<sup>th</sup> Schedule of the Constitution and thereby protect the spirit of equity and social justice.

SHRI P. N. SIVA (Tamil Nadu): Sir, I associate myself with what he has said. This problem exists in almost all the States.

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**Re. Demand for a resolution from the Chair on the demise of Shri Nijalingappa**

SHRI RAMAKRISHNA HEGDE (Karnataka): Sir, I may be pardoned that I am raising this point at this juncture. This is about the demise of Shri Nijalingappa. I expected that the Chair would move a resolution. He was a Member of the Constituent Assembly.

MR. CHAIRMAN : We will consider it and bring the Obituary Reference tomorrow.

SHRI M. VENKAIAH NAIDU (Karnataka) : May I submit, Sir, that now this goes on record and tomorrow it will come in the newspapers? I would suggest that even now it is not too late. It can be done today.  
(Interruptions)

MR. CHAIRMAN: All right. It may be done today. As a matter of fact, I thought it had been done yesterday.

SHRI M. VENKAIAH NAIDU: Sir, you yourself had gone there. Actually, it was the fault of some of us also.

MR. CHAIRMAN: We will take up the Uttar Pradesh Reorganisation Bill, 2000. Mr. Home Minister, please.

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**Re. The Uttar Pradesh Reorganisation Bill, 2000**

श्री रमा शंकर कौशिक (उत्तर प्रदेश) : श्रीमन, मेरा व्यवस्था का प्रश्न है ।

श्री सभापति : किस बात पर ?

श्री रमा शंकर कौशिक : आप माननीय गृह मंत्री जी को इजाजत दे रहे हैं उत्तर प्रदेश पुनर्गठन विधेयक को विचारार्थ रखने के लिए ।